RAJASTHAN HIGH COURT, JODHPUR

CIRCULAR

No. 10/P.I./2026 **Date: 04.11.2026**

Pursuant to the directions of Hon'ble Supreme Court in Periyammal (Dead through LRS.) & Ors. versus V. Rajamani & Ors., in Miscellaneous Application No.1889- 1891/2025 in Civil Appeal No.3640-3642/2025. It is directed that Executing court shall call for the affidavits of assets to be made by the Judgment-debtors under form No. 16A of Appendix-E as required under Order XXI Rule 41(2) of Code of Civil Procedure, 1908.

It is further directed that the Principal District Judge concerned, in order to ensure compliance with the aforesaid direction, shall obtaining a declaration from each executing court in regard thereto and, upon due satisfaction as to such compliance, shall forward his monthly declaration to the Rajasthan High Court.

BY ORDER

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REGISTRAR GENERAL

No.GEN./XV/41/2025/2616 **Date: 04.11.2026**

Copy forwarded to the following for information and necessary action:-

1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Rajasthan High Court.
2. All P. S. to Hon'ble Judges, Rajasthan High Court, Jodhpur/Jaipur Bench, Jaipur.
3. All Registrars, Rajasthan High Court, Jodhpur / Jaipur Bench, Jaipur.
4. Registrar (Rules), Rajasthan High Court, Jodhpur.
5. All the Principal District Judges with the request to ensure compliance of the same and circulate to amongst all the Courts.
6. Registrar –cum- CPC, Rajasthan High Court, Bench Jaipur for upload the same on official website of Rajasthan High Court, Jodhpur.
7. The Member Secretary, Rajasthan State Legal Services Authority, Jaipur with the request to circulate amongst concerned.
8. All the Joint Registrar/ Deputy Registrar/Assistant Registrar, Rajasthan High Court, Jodhpur/ Bench Jaipur.
9. All the Assistant Registrar/A.O.J., Rajasthan High Court, Jodhpur/ Bench Jaipur.

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REGISTRAR GENERAL